

MINUTES OF THE MEETING No. 24/12 dated 14.9.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC (Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K Aggarwal, DC (MSME)
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.23/11 for confirmation and confirmed and adopted the same without any change.

Case No M-93 NC No.24/12 Dated 14.9.2011	M/ s Leo Lubricants (P) Ltd, F.No.01/82/50/74/AM07/DES-IV RLA F.No. 03/95/40/1504/AM06 Lic.No.0310376642 dated 19.4.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for One week for want of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.9.2011.

Case No M-94 NC No.24/12	M/ s Swastik Industrial Enterprise, F.No.01/83/50/657/AM07/DES-IV
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Dated 14.9.2011	RLA F.No. 24/80/40/16/AM07 Lic.No.2410017303 dated 12.9.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for two week for want of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.9.2011.

Case No M-95 NC No.24/12 Dated 14.9.2011	M/ s Sanghi Inds. Ltd, N. Delhi F.No.01/83/162/638/AM09/DES-IV
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The Committee considered the case as per agenda. The Committee discussed the letter of the Ministry of Finance dated 5.8.2011 and decided to write to Ministry of Coal and seek their fresh comments in the matter. A D.O letter dated 27.9.2011 has been issued to Ministry of Coal. Accordingly the case may be re-listed on 12.10.2011.

Case No M-96 NC No.24/12 Dated 14.9.2011	M/ s Param Wood Moulding (P) Ltd, Mumbai F.No.01/83/50/1537/AM08/DES-IV RLA F.No.03/95/40/759/AM08 Lic.No.0310449696 dated 7.11.2007
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The Committee considered the case as per agenda. The Committee noted that the office of Jt.DGFT, Mumbai vide their letter dated 30.5.2011 has mentioned that the firm has made import of wood under ITC No.44079990 i.e “OTHERS” whereas “Obeche” is classified under sub-heading of Chapter 44 which import is allowed under ITC No.440724 to 440729 and imported item does not cover under ITC No.440724 to 440729. The matter was discussed in the meeting and based on the advice of the technical authority, Department of Industrial Promotion and Policy, the Committee decided to seek clarification from RLA, Mumbai, whether the exact quality and specific species of import item viz., Chemically treated and Seasoned Wood imported by the firm have been used in the resultant export product viz., Finished Wooden Mouldings, or not. A letter to go to RLA, Mumbai. Accordingly the case

may be re-listed on 12.10.2011.

Case No M-97 NC No.24/12 Dated 14.9.2011	M/ s Rossari Biotech Ltd, Mumbai F.No.01/83/50/809/AM11/DES-IV RLA F.No.03/95/40/830/AM11 Lic.No.0310610165 dated 10.1.2011
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The Committee considered the case as per agenda. As per written recommendation on file dated 6.9.2011 of Deptt. of C&PC (Chem.Div), the Committee decided to allow input item No.6 of HDPE Granules (Packing Material), as per packing policy, without any other change in the decision of NC taken vide M.No.42/83 held on 19.1.2011.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-98 NC No.24/12 Dated 14.9.2011	M/ s Albright & Wilson Chemicals India Ltd, F.No.01/83/50/2051/AM10/DES-IV RLA F.No.03/94/40/902/AM11 Lic.No.0310610927 dated 13.1.2011
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The Committee considered the case as per agenda and decided to defer consideration of the case for two week for wants of comments from the DIPP. Accordingly the case may be re-listed on 26.10.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 24/83-ALC1/2011 MEETING DATE : 14.09.2011

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received (E-Mail) by TA on 19.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 12.10.2011.			

2	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received (E-Mail) by TA on 19.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 12.10.2011.			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received (E-Mail) by TA on 19.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 12.10.2011.			

	Case No.:9/42/83-ALC1/2010	Partv Name:DUJODWALA PRODUCTS	Meet No/Date:24/83-ALC1/2011	Status:Case
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4		LTD.,	14.09.2011	Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC Div.) U.O issued on 28.9.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 12/10/2011.			

5	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

6	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

7	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

8	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

9	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

10	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

11	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.

12	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

13	Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 27.9.2011. Comments awaited from TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.10.2011.			

14	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843	Defer

15			21.02.2011	Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

16	Case No.:11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

17	Case No.:13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

18	Case No.:14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
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19	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:12.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.				

20	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:12.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.				

21	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:12.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.				

22	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:12.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.				

	Case No.:14/52/83-ALC1/2010	Party Name:SAI VI CHEMICAL	Meet No/Date:24/83-ALC1/2011	Status:Case
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23		INDUSTRIES LIMITED	14.09.2011	Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and after discussion the Committee decided to call for Central Excise Data from firm vide letter dated 28.9.2011. Accordingly the case may be re-listed on 12.10.2011.			

24	Case No.:17/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/01103/AM11/	RLA File :10/24/040/00132/AM11/	Lic.No/Date:1010042204 22.03.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

25	Case No.:20/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00239/AM12/	RLA File :03/94/040/01162/AM11/	Lic.No/Date:0310624135 29.03.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.10.2011.			

26	Case No.:1/4/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00048/AM12/	RLA File :09/24/040/00008/AM12/	Lic.No/Date:0910046404 18.04.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise consumption & production Data from the firm. An E-mail issued on 18.10.2011. Accordingly the case may			

be re-listed on 12.10.2011.

27

Case No.:6/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status :Case Approved
HQ File :01/83/050/00225/AM12/	RLA File :17/24/040/00009/AM10/	Lic.No/Date:1710003963 20.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Chem.II dated 13.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Product – 27 – AJ (Polyethylene Glycol Lauryl Ether)	1 Kg	1. Ethylene Oxide 9Colourless Clear Liquid)	0.696 Kg
		2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless Clear Insoluble Liquid)	0.303 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

28	Case No.:2/12/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
	HQ File :01/83/050/00221/AM12/	RLA File :03/94/040/00074/AM12/	Lic.No/Date:0310628108 26.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/52/2009-Chem.II dated 12.9.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Chemical: Corrosion Inhibitor	1 Kg	Norms as approved by NC-4 in the meeting	-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
HQ File :01/83/050/00252/AM12/	RLA File :17/24/040/00039/AM11/	Lic.No/Date:1710004006 29.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Chem.II dated 13.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
ESTEEM – 30-AO (Nonyl Phenol Polyglycol Ether)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.750 Kg
		2. Nonyl Phenol (Colourless Viscous Liquid)	0.250 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:34/12/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
HQ File :01/83/050/00253/AM12/	RLA File :17/24/040/00040/AM11/	Lic.No/Date:1710004007 29.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Chem.II dated 13.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Proudct – 21- BN(Polyethylene Glycol 40 Hydrogenated Castor Oil) (Yellow Coloured Liquid)	1 Kg	Ethylene Oxide	0.653 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:35/12/83-ALC1/2011

Party Name:VIC INDUSTRIES,

Meet No/Date:24/83-ALC1/2011
14.09.2011

Status:Case
Approved

HQ File :01/83/050/00254/AM12/

RLA File :17/24/040/00048/AM11/

Lic.No/Date:1710004008
29.04.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/04/2011-Chem.II dated 14.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Sodium Salt of Phenol Sulphonic Acid Formaldehyde Condensate 88% Minimum (VENTAN WRS) (White to creamish powder)	1 Kg	1. Phenol (Colourless to Pink Liquid) 2. Caustic Soda Lye (47%) (Colourless odourless viscous solution)	0.376 Kg 0.364 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:36/12/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:24/83-ALC1/2011
14.09.2011

Status:Case
Approved

HQ File :01/83/050/00255/AM12/

RLA File :17/24/040/00089/AM09/

Lic.No/Date:1710004018
02.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/75/2011-Chem.II dated 13.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
GASTAL-OAL-18 (Oleyl Cetyl Alcohol Polyglycol Ether 18 EO)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.746 Kg
		2. Oleyl Cetyl Alcohol (Colourless/Pale Clear Insoluble Liquid)	0.254 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:16/12/83-ALC1/2011

Party Name:MODERN INSECTICIDES LIMITED

Meet No/Date:24/83-ALC1/2011
14.09.2011

Status:Case
Approved

HQ File :01/83/050/00235/AM12/

RLA File :30/24/040/00012/AM12/

Lic.No/Date:3010074898
10.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by

33 Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/2/2011-Chem.II dated 13.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Emamectin Benzoate 5%	1 Kg	1. Emamectin Benzoate Technical 70%	0.0714 Kg
		2. Lactose Anhydrous	0.842 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34 **Case No.:1/8/83-ALC1/2011**

Party Name:MICRO INKS LTD.

Meet No/Date:24/83-ALC1/2011
14.09.2011

**Status:Case
Deferred**

HQ File :01/83/050/00110/AM12/

RLA File :03/95/040/00041/AM12/

Lic.No/Date:0310630667
11.05.2011

Defer
Date:12.10.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.6.2011 (by E-mail) issued by DIPP. Reminder dated 28.9.2011 issued by this office. Accordingly the case may be re-listed on 12.10.2011.

35 **Case No.:2/8/83-ALC1/2011**

Party Name:MICRO INKS LTD.

Meet No/Date:24/83-ALC1/2011
14.09.2011

**Status:Case
Deferred**

HQ File :01/83/050/00111/AM12/

RLA File :03/95/040/00042/AM12/

Lic.No/Date:0310630674
11.05.2011

Defer
Date:12.10.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 (by E-mail) issued by DIPP. Reminder dated 28.9.2011 issued by this office. Accordingly the case may be re-listed on 12.10.2011.

36	Case No.:3/8/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00112/AM12/	RLA File :03/95/040/00043/AM12/	Lic.No/Date:0310630688 11.05.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 (by E-mail) issued by DIPP. Reminder dated 28.9.2011 issued by this office. Accordingly the case may be re-listed on 12.10.2011.			

37	Case No.:5/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00114/AM12/	RLA File :09/24/040/00549/AM11/	Lic.No/Date:0910046746 12.05.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 12.10.2011.			

38

Case No.:6/8/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
HQ File :01/83/050/00115/AM12/	RLA File :09/24/040/00545/AM11/	Lic.No/Date:0910046747 12.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/20/2010-Chem.II dated 6.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Thifluzamide 240 SC (Pulsor 240 SC) (Liquid)	1 Kg	1. Ethyl 4,4 4-Trifluoro Aceto Acetate (Liquid)	0.167 Kg
		2. Thioacetamide (Solid)	0.072 Kg

		3. 2,6-Dibromo-4-Trifluoromethoxy Aniline (Solid)	0.174 Kg
		4. Acetonitrile (Liquid)	0.855 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:7/8/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00116/AM12/	RLA File :05/23/040/00052/AM12/	Lic.No/Date:0510290567 12.05.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 12.10.2011..			

40	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

41	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.

42	Case No.:21/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00240/AM12/	RLA File :10/24/040/00003/AM12/	Lic.No/Date:1010043069 13.05.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 12.10.2011.			

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Case No.:10/8/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved																		
HQ File :01/83/050/00119/AM12/	RLA File :05/24/040/00033/AM12/	Lic.No/Date:0510290849 16.05.2011	Defer Date:																		
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 12.9.2011 the Committee decided to approve the case as under:- <u>Export Item 1 to 3</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Index Card and Book let as per application</td><td>1 Kg</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>2/S Coated Art Paper of relevant GSM</td><td>1.10 Kg/Kg content in export</td></tr><tr><td>2.</td><td>Digital Plate</td><td>1.106% of FOB value</td></tr><tr><td>3.</td><td>Rel. Printing Ink</td><td>1 gm.</td></tr></table>				S.No.	Description of Item	Quantity	1.	Index Card and Book let as per application	1 Kg	S.No.	Description of Item	Quantity	1.	2/S Coated Art Paper of relevant GSM	1.10 Kg/Kg content in export	2.	Digital Plate	1.106% of FOB value	3.	Rel. Printing Ink	1 gm.
S.No.	Description of Item	Quantity																			
1.	Index Card and Book let as per application	1 Kg																			
S.No.	Description of Item	Quantity																			
1.	2/S Coated Art Paper of relevant GSM	1.10 Kg/Kg content in export																			
2.	Digital Plate	1.106% of FOB value																			
3.	Rel. Printing Ink	1 gm.																			

Export Item 4

S.No.	Description of Item	Quantity
1.	Stickers (printed on 163 GSM Chrome Art Paper)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Chrome Art Paper 163 GSM	1.10 Kg/Kg content in export
2.	Digital Plate	1.0% of FOB value
3.	Rel. Printing Ink	1 gm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/12/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
HQ File :01/83/050/00222/AM12/	RLA File :03/95/040/00046/AM12/	Lic.No/Date:0310631599 18.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/92/2011-Chem.II dated 14.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Boron Trifluoride Ethyl	1 Kg	1. Fluorspar (acid grade)	1.33 Kg

Ether/BF3 Etherate	2. Boric Acid	0.55 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

45	Case No.:9/12/83-ALC1/2011	Party Name:ARJUN MARKETING SERVICES	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00228/AM12/	RLA File :03/94/040/00063/AM12/	Lic.No/Date:0310635280 09.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 25/8/2008 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. Accordingly the case may be re-listed on 12.10.2011.			

46	Case No.:22/12/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00241/AM12/	RLA File :31/83/040/00030/AM12/	Lic.No/Date:3110048541 09.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.10.2011.			

47	Case No.:24/12/83-ALC1/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00243/AM12/	RLA File :03/95/040/00023/AM12/	Lic.No/Date:0310635186 09.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda. The Committee considered the replies received by			

DC(MSME) to the Deficiency Letters issued by them. The written comments furnished by Technical Authority, DC(MSME) were also considered by the Committee. After deliberations in the presence of TA concerned, Committee decided to seek comments from RLA, Mumbai concerned in the case. A letter was issued to RLA, Mumbai on 23.9.2011. Reply awaited from RLA, Mumbai. Accordingly the case may be re-listed on 12.10.2011.

Case No.:26/12/83-ALC1/2011

Party Name:RUPANA PAPER MILLS LTD.

Meet No/Date:24/83-ALC1/2011
14.09.2011

**Status:Case
Approved**

HQ File :01/83/050/00245/AM12/

RLA File :05/24/040/00382/AM11/

Lic.No/Date:0510293007
10.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 12.9.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Writing & Printing Paper, MG Poster paper, Copier paper, Tissue Paper	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Waste paper (All Types)	1.39 Kg
2 to 13.	As per application	As applied for (upto 3% of FOB value)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/12/83-ALC1/2011

Party Name:INDIAN ADDITIVES

Meet No/Date:24/83-ALC1/2011

Status:Case

49		LIMITED	14.09.2011	Deferred
	HQ File :01/83/050/00247/AM12/	RLA File :04/24/040/00042/AM12/	Lic.No/Date:0410124883 13.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.10.2011.			

50	Case No.:29/12/83-ALC1/2011	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00248/AM12/	RLA File :04/24/040/00041/AM12/	Lic.No/Date:0410124884 13.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.7.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.10.2011.			

51	Case No.:30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 5.9.2011. Accordingly the case may be re-listed on 12.10.2011.			

52	Case No.:31/12/83-ALC1/2011	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00250/AM12/	RLA File :03/95/040/00165/AM12/	Lic.No/Date:0310635767 13.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 14.7.2011 issued by Deptt. of C&PC(Chem.Div.). Reminer dated 5.9.2011 (E-Mail) issued by this office. Accordingly the case may be re-listed on 12.10.2011..

53	Case No.:4/20/83-ALC1/2011	Party Name:KASHUCHEM PVT.LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM12/	RLA File :03/94/040/00194/AM12/	Lic.No/Date:0310638011 22.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and committee decided to issue D/L to the firm from the Deptt. of C&PC (Chem.Div). Accordingly the case may be re-listed on 12/10/2011.			

54	Case No.:5/20/83-ALC1/2011	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00411/AM12/	RLA File :08/24/040/00078/AM12/	Lic.No/Date:0810100966 30.06.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 5.9.2011. Accordingly the case may be re-listed on 12.10.2011.			

	Case No.:1/16/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
	HQ File :01/83/050/00303/AM12/	RLA File :03/95/040/00170/AM12/	Lic.No/Date:0310640719 06.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/18/2010-Chem.II dated 13.9.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Metconazole Technical 94% Min	1 Kg	1. Hydrazine Hydrate 80% 2. Formic Acid (85%) 3. Sodium Methoxide Solution (28%) 4. Methanol (MeOH) 5. Toluene 6. Trimethyl Ortho Formate (TMOF) 7. 1,4 Dioxane 8. Ethyl Cyclohexane (ECH) 9. N-Methyl 2-Pyrollidon (NMP) 10. Dimethyl Adipate 11. Dimethyl Sulfoxide (DMSO) 12. Para Chloro Benzyl Chloride (PCBC) 13. Sodium Iodide 14. Dimethyl Formamide 15. Bromine (Liquid Bromine)	0.408 Kg 0.710 Kg 2.403 Kg 0.170 Kg 0.822 kg 0.024 Kg 0.143 Kg 0.144 kg 1.296 Kg 1.202 kg 1.050 Kg 1.044 Kg 0.007 Kg 0.070 Kg 1.938 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/16/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
HQ File :01/83/050/00305/AM12/	RLA File :04/24/040/00089/AM12/	Lic.No/Date:0410125731 07.07.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 12.9.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Solder Paste OM 340 (Consists of Solder Powder 90% - Combination of Tin 96.5%, Silver 3% and Copper 0.5% and 10% Paste Flux)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5%)	0.909 Kg
2	Paste Flux – OM 340	0.101 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:4/16/83-ALC1/2011

Party Name:COOKSON INDIA PVT. LTD.

Meet No/Date:24/83-ALC1/2011
14.09.2011

Status:Case
Approved

HQ File :01/83/050/00306/AM12/

RLA File :04/24/040/00080/AM12/

Lic.No/Date:0410125732
07.07.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 12.9.2011 the Committee decided to approve the case as under:-

Export Item

57	S.No.	Description of Item	Quantity
	1.	Flux EF 6100 (containing Iso propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min)	1 Litre
	<u>Import Item</u>		
	S.No.	Description of Item	Quantity
	1.	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 ± 0.0025 @ 25 Deg. C; Assay : 99.7% by wt. min. colour, APHA: 10 max)	0.7838 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.:5/16/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00307/AM12/	RLA File :03/94/040/00218/AM12/	Lic.No/Date:0310641765 12.07.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.10.2011			

59	Case No.:6/16/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00308/AM12/	RLA File :05/23/040/00133/AM12/	Lic.No/Date:0510296381 12.07.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 12.10.2011			

60	Case No.:7/16/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00309/AM12/	RLA File :05/23/040/00147/AM12/	Lic.No/Date:0510296563 14.07.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.9.2011. Accordingly the case may be re-listed on 12.10.2011.			

61	Case No.:1/20/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved								
	HQ File :01/83/050/00407/AM12/	RLA File :03/95/040/00313/AM12/	Lic.No/Date:0310646042 03.08.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/48/2003-Chem.III dated 23.12.2008 the Committee decided to approve the case on repeat basis as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Colour Pigments Powder Form Containing i) Titanium Dioxide : 86.7 ± 1 % ii) Processing Acid : 15.3 ± 1% (Acrylic based)</td><td>1 Kg</td><td>1. Titanium Dioxide (Rutile Grade) 2. Processing aid (Acrylic Based)</td><td>0.867 Kg 0.153 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Colour Pigments Powder Form Containing i) Titanium Dioxide : 86.7 ± 1 % ii) Processing Acid : 15.3 ± 1% (Acrylic based)	1 Kg	1. Titanium Dioxide (Rutile Grade) 2. Processing aid (Acrylic Based)	0.867 Kg 0.153 Kg
	Export Item	Qty.	Import Item	Qty.								
Colour Pigments Powder Form Containing i) Titanium Dioxide : 86.7 ± 1 % ii) Processing Acid : 15.3 ± 1% (Acrylic based)	1 Kg	1. Titanium Dioxide (Rutile Grade) 2. Processing aid (Acrylic Based)	0.867 Kg 0.153 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

62	Case No.:2/20/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00408/AM12/	RLA File :03/95/040/00343/AM12/	Lic.No/Date:0310646063 03.08.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 12.10.2011.			

63	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.10.2011			

64	Case No.:6/20/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00412/AM12/	RLA File :03/94/040/00246/AM12/	Lic.No/Date:0310647348 09.08.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.10.2011			

	Case No.:7/20/83-ALC1/2011	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
	HQ File :01/83/050/00413/AM12/	RLA File :03/95/040/00361/AM12/	Lic.No/Date:0310647685 10.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by			

65 Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/101/2011-Chem.II dated 13.9.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Stannous Chloride Dihydrate	1 Kg	Tin Ingots Purity 99.50%)	0.552 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/24/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
HQ File :01/83/050/00434/AM12/	RLA File :03/94/040/00331/AM12/	Lic.No/Date:0310651833 06.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/63/2009-Chem.II dated 14.9.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
SOLAR PPS – OH 8000 1-(2 Hydroxy-3-Sulphopropyl) Pyridinium Hydroxide, Inner Salt)	1 Kg	1. Epichlorohydrin 2. Pyridine	0.513 Kg 0.405 Kg
SOLAR PME 900 (Electroplating Reaction product – Chemical Name – Ethoxylated Propargyl Alcohol)	1 Kg	Propargyl Alcohol	0.620 Kg
SOLAR BA 77 (3 Butyne 2 one 4-Phenyl)	1 Kg	Orthochloro Benzaldehyde	0.700 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.:2/24/83-ALC1/2011	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00435/AM12/	RLA File :03/95/040/00329/AM12/	Lic.No/Date:0310651847 06.09.2011	Defer Date:12.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.10.2011			

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Case No.:3/24/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Approved
HQ File :01/83/050/00436/AM12/	RLA File :03/94/040/00050/AM12/	Lic.No/Date:0310651848 06.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.Nil dated 14.9.2011 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Sodium Conducting Salt Containing 95% of Sodium Cyanide	1 Kg	Sodium Cyanide	0.950 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

69	Case No.:4/24/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:24/83-ALC1/2011 14.09.2011	Status:Case Deferred
	HQ File :01/83/050/00437/AM12/	RLA File :03/94/040/00049/AM12/	Lic.No/Date:0310651855 06.09.2011	Defer Date:12.10.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 12.10.2011

Date:29.09.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer